

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-763(PB)/2019**

**IN THE MATTER OF:**

Kalpana Rehani

....Applicant/petitioner

Vs.

Indirapuram Habitat Centre Pvt Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 28.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. Akshat Rehani, Adv.

For the Respondent(s):-

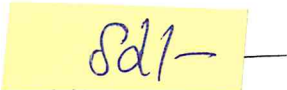
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**ORDER**

An order against the same corporate debtor-M/s. Indirapuram Habitat Centre Pvt. Ltd. has been reserved in CP No. (IB)-1320(PB)/2018. Accordingly, the matter be listed along with the above mentioned company petition on 05.04.2019.

Wherever the copy has not been unfurnished to the counsel for the respondent, the same be supplied in the meanwhile.

List on 05.04.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**